

## FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHRADDHA ENERGY AND INFRAPROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shraddha Energy And Infracprojects Private Limited
2.	Date of incorporation of corporate debtor	15 <sup>th</sup> December 2004
3.	Authority under which corporate debtor is incorporated / registered	RoC Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U62100PN2004PTC020022
5.	Address of the registered office and principal office (if any) of corporate debtor	Shraddha House, CTS No. 1206A/1, Plot No 887 A Shirole Road Off J M Road Pune MH 411004
6.	Insolvency commencement date in respect of corporate debtor	3 <sup>rd</sup> March 2023 Order received by IRP on 4 <sup>th</sup> March 2023
7.	Estimated date of closure of insolvency resolution process	30 <sup>th</sup> August 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Marathe IBBI Reg No IBBI/IPA-001/IP-P01262/2018-19/12170
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<a href="mailto:ajaym7@rediffmail.com">ajaym7@rediffmail.com</a> 201 Aadhar Height, Opposite Bhagshala Maidan, Dombivli (West)
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<a href="mailto:shraddhhacirp@gmail.com">shraddhhacirp@gmail.com</a> 201 Aadhar Height Opposite Bhagshala Maidan Dombivli West 421202
11.	Last date for submission of claims	17 <sup>th</sup> March 2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	Web link <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Not Applicable



Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Shraddha Energy And Infracore Private Limited on 3<sup>rd</sup> March 2023.

The creditors of Shraddha Energy And Infracore Private Limited, are hereby called upon to submit their claims with proof on or before 17<sup>th</sup> March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - NA

**Submission of false or misleading proofs of claim shall attract penalties.**

  
Ajay Marathe

Insolvency Professional

IBBI Registration Number IBBI/IPA-001/IP-P01262/2018-19/12170

Date: 5<sup>th</sup> March 2023

Place: Dombivli

